Annex II

Guarantee Bond Format

The (Name / address of DC)

Dear Sir,

In consideration of the (Name of DC) consenting to make an immediate payment of the value of exchange for the Legal Tender withdrawn notes in the denominations of ₹ 500 and ₹ 1000, hereafter referred to as Specified Bank Notes (SBNs) tendered by us (Name of the Bank) pending detailed examination of the tender, we (Name of the Bank) hereby agree to abide by the conditions imposed by the (Name of DC) in such cases and at once make good, without demur, any deficiency that may be found to exist in such tenders in SBNs including shortages, mutilated notes, built up notes, counterfeit notes, etc. at a later date either by (name of the DC) or Reserve Bank of India. We also authorise (name of the DC) to recover the shortages and other deficiencies by debit to our current account maintained with the (name of the DC). The undertaking will remain in force until revoked by a notice in writing.

Yours faithfully,

For and on behalf of (Name of the bank) (Signature of the authorised official) (Designation of the Authorised Official) (Official ID / Seal No.) Dated the (Date) day of (Month) (Year)